

18

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.724/2002

New Delhi, this the 19th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri M.P. Singh, Member (A)

Man Mohan Negi
Office of CAO(Construction)
Hqrs. Office, Kashmiri Gate, Delhi .. Applicant
(Shri K.K.Patel, Advocate)

versus

Union of India, through

1. General Manager
Northern Railway
Baroda House, New Delhi
2. Chief Administrative Officer(Construction)
Northern Railway Hqrs. Office
Kashmiri Gate, Delhi
3. Divisional Railway Manager
Northern Railway, Ambala Division
Ambala
4. Deputy Chief Engineer (Construction)
Northern Railway, Chandigarh .. Respondents

(Shri H.K.Gangwani, Advocate)

ORDER(oral)

Shri Justice V.S. Aggarwal, Chairman

After the matter has been heard at length, it is conceded that applicant had a lien in the post he was holding at the relevant time when he was taken on deputation in the Ambala Division of Northern Railway.

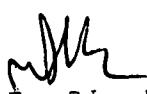
2. It is not being disputed that the case of applicant should be considered by the Divisional Railway Manager, Ambala Division of Northern Railway in accordance with rules as to whether applicant is entitled to regularisation and if so from which date. DRM shall consider as to whether applicant is entitled to any promotion in accordance with rules and also consider that

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if any junior person to the applicant has been given the benefit then the applicant shall not be discriminated. The question of promotion of applicant shall be decided by the Divisional Railway Manager. Order is made accordingly. Compliance of the same should be carried out within a period of six months from the date of receipt of a copy of this order. No costs.


(M.P. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

/gtv/